<u>**21.10.2013**</u>

Mr. P Nongbri, the learned counsel for the petitioner is present.

Learned counsel for the respondents are not present may be due to bandh called by certain organization.

List this matter on 5.11.13.

JUDGE

V. Lyndem

21.10.2013

Mr. P Nongbri, the learned counsel for the petitioner is present.

Learned counsel for the opposite party are not present may be due to bandh called by certain organization.

List this matter on 5.11.13.

JUDGE

V. Lyndem

<u>**21.10.2013**</u>

Mr. P Nongbri, the learned counsel for the petitioner is present.

Learned counsel for the opposite party are not present may be due to bandh called by certain organization.

List this matter on 5.11.13.

JUDGE

V. Lyndem

<u>**21.10.2013**</u>

Mr. P Nongbri, the learned counsel for the petitioner is present.

Learned counsel for the opposite party are not present may be due to bandh called by certain organization.

List this matter on 5.11.13.

JUDGE

V. Lyndem

<u>**21.10.2013**</u>

None of parties are present may be due to bandh called by certain organization.

List this matter on 4.11.13.

JUDGE

V. Lyndem

21.10.2013

None of the parties are present may be due to the bandh called by certain organization.

List this matter on 4.11.13.

JUDGE

V. Lyndem

21.10.2013

None appears for on behalf of the Union of India may be due to bandh called by certain organization.

Mr. SP Mahanta, the learned counsel for the respondent No. 2 is present.

List this matter on 4.11.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 48 of 2013

21.10.2013

List this matter on 4.11.13 as the learned counsel for the petitioner is not present.

Mr. P Nongbri, the learned counsel for respondent is present.

JUDGE

V. Lyndem